

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
SPECIAL BENCH (COURT-I)

CP-227/2016

In the matter of :

Rajiv Kapur & Ors.

..PETITIONER

Vs.

Registrar of Companies & Ors.

..RESPONDENT

SECTION :

Under Section 560 (6)

Order delivered on 06.11.2017

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)

DEEPA KRISHAN  
Hon'ble Member (Technical)

For the Petitioner /applicant : Mr. Angad Mehta, Advocate

For the Respondent/Corporate Debtor : - Mr. Anand M. Mishra, Advocate for R-3 & 4

For the R.D./OL : Mr. Manish Raj, Co. Prosecutor,

ORDER

Learned Counsel for the parties are present. Ld. Counsel appearing for Respondents 3 & 4 seeks further time to file reply to the petition.

It is represented by the Ld. Counsel for the Respondents 3 & 4 that the said respondents were Directors of the company). However, Ld. Counsel for the petitioner vehemently raised objections for further time to be granted to Respondents 3 & 4 to file the reply. It is seen from the records that the matter is pending since 2016 and is a transferred matter from the Hon'ble High Court of Delhi.

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In view of the same, this Tribunal is inclined to grant only a last and final opportunity to Respondents 3 & 4, however, subject to payment of cost to the tune of Rs.5,000/- to be paid to the Ld. Counsel for the petitioner.

Post the matter on 29.11.2017.

*sd.*

(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

*sd.*

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
06.11.2017